implement करेंगे। यह बहुत दिनों की बात भी नहीं है। यह मीटिंग 15.9.2010 को हुई थी, उस वक्त यह तय किया गया है कि हमने इस मिनिस्ट्री को 29.10.2010 को भेजा। तो, यह सिर्फ दो-तीन महीने की बात है; ...(व्यवधान)...

Non-finalisation of accounts by some PSUs

- *24. SHRI SABIR ALI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that there are some Public Sector Undertakings which have not finalized their accounts for the last many years; and
- (b) if so, the names of those undertakings and the corrective steps being taken in the matter?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) and (b) A statement is laid on the Table of the House.

Statement

- (a) No, Sir. As far as the Ministry of Commerce and Industry is concerned, there are no Public Sector Undertakings which have not finalized their accounts for the last many year.
 - (b) Does not arise.

MR. CHAIRMAN: Q.No.24. Shri Sabir Ali. Member is not present.

[The questioner Shri Sabir Ali was absent]

MR. CHAIRMAN: Any supplementaries on Q.No.24?

श्री राजीव प्रताप रूडी: सभापति जी, बहुत किठनाई के बाद, किस्मत के साथ कोई प्रश्न चौथे या पांचवें नंबर पर लगता है और इस प्रश्न के जवाब में माननीय मंत्री जी ने कह दिया है कि जहां तक उनके मंत्रालय का संबंध है, उनके यहां ऐसा कोई public sector enterprises नहीं है, जिसे अपने लेखा विवरण को अंतिम रूप न दिया हो। यदि इस प्रश्न को ध्यान से देखा जाए, तो he has talked about public sector undertakings and if such a question is listed in your Department, you should have sent that to the Department of Public Enterprises and got an answer. Instead of wasting the time of this House on accepting such a question and just giving a one-line answer 'that we are nothing like it' is a matter of grave concern. Why should it happen like this, Sir? Why should we waste the precious time of the House? He should have sent it to the concerned Department.

MR. CHAIRMAN: Thank you. Let us hear the Minister now.

SHRI RAJIV PRATAP RUDY: How can this House be rijn like this by getting one-line answer?

MR. CHAIRMAN: All right. Let us hear the Minister now? ...(Interruptions)...

SHRI RAJIV PRATAP RUDY: And you are a responsible Minister. You are responsible. You are aware; you could have done this. ... (Interruptions)...

SHRI ANAND SHARMA: Sir, first of all, with due respect, I would like to say that what the hon. Member has said is most regrettable. A Member has to understand that Members have the privilege and right to ask any question and that the Ministry does not assign the question to itself; that is done by the House itself. I have given an answer about the PSUs, the seven PSUs, which are not under the Ministry of Commerce. Beyond that, I could not have given the answer which is not the remit of my Ministry. But to say 'that it is not responsible on my part' is unfortunate. He should not have said it.

MR. CHAIRMAN: Thank you. Thank you. Any other supplementary on this?

SHRI RAJIV PRATAP RUDY: What is the point in seeking supplementaries when the main question is not being answered, Sir? जवाब ही नहीं है, तो सप्लीमेंटरी कहां से आएगा?

श्री श्रीगोपाल व्यास : सभापित जी, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि क्या आगे इस विषय में यह मंत्रालय किसी अन्य मंत्रालय को सलाह देगा या नहीं देगा? ...(व्यवधान)...

MR. CHAIRMAN: If there has been a mistake, that shall be looked into. Thank you very much.

Steps to end contract jobs system

*25. SHRIMATI T. RATNA BAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is taking steps to end the system of contract jobs and outsourcing;
 - (b) if so, the details thereof; and